

SHRI N. K. P. SALVE (Betul) : Are we any less close to your heart, Sir ?

AN HON. MEMBER : We are also members and are sitting.

MR. SPEAKER : I am thinking of just altering the order of the agenda so that the business of laying Papers on the Table should be over before the calling attention motion is taken up, so that Ministers may be free to be in the Rajya Sabha on business. Today there is also a statement to be made by a Minister. They have to go to the other House and then come running here when we have not finished the call attention. This leads to suspense. So the items Papers to be laid on the Table and also Statements by Ministers, will come earlier so that they can go to the other House or do something else. Then we will take up the call attention motion.

SHRI S. M. BANERJEE (Kanpur) : This should be referred to the Rules Committee.

MR. SPEAKER : You can discuss it.

SHRI S. M. BANERJEE : Supposing there is a controversial item, we would like to ask for some clarifications.

MR. SPEAKER : For that, of course, we will give time. Only non-controversial items will be freed. The point is that the Ministers keep waiting and waiting and we cut into the lunch hour also. I hope the House will agree with me that what I have suggested is the correct thing to do.

SHRI S. M. BANERJEE : Let it be referred to the Rules Committee.

MR. SPEAKER : There is no use....

SHRI S. M. BANERJEE : There are many complications. Today is an extraordinary day.

MR. SPEAKER : The Rajya Sabha has the same procedure.

SHRI S. M. BANERJEE : You are hungry, I am hungry, everyone is hungry.

MR. SPEAKER : It is not a question of being hungry. The call attention motion takes a long time and all the time the Ministers keep waiting. Just to save time, I have proposed that the business of laying Papers on the Table and Statements by Ministers may come earlier—they can be disposed of in a

few minutes—and then we can take up at leisure the call attention motion. There is nothing very wrong about it.

SHRI S. M. BANERJEE ; It is a question of giving precedence.

MR. SPEAKER : The Rajya Sabha is the same.

SHRI S. M. BANERJEE : What will happen to this ; first, there will be adjournment motion, then no-confidence motion, then call attention motion or even obituary reference.

MR. SPEAKER : We have to bring about certain improvements.

SHRI S. M. BANERJEE : I am only protecting your interest. Otherwise, they will trouble you a lot.

MR. SPEAKER : I am seeking everyone's goodwill and protection at every time. I actually do not know what bombshell may drop at what time.

SHRI S. M. BANERJEE : Kindly refer it to the Rules Committee.

SHRI JYOTIRMOY BOSU : If you do this, it will become very monotonous.

AN HON. MEMBER : When he is there, Will It be monotonous ?

SHRI JYOTIRMOY BOSU : I accept the compliment.

13.45 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF HINDUSTAN HOUSING FACTORY, LTD. AND N.B.C.C., LTD., NEW DELHI

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) (i) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1970-71.
- (ii) Annual Report of the Hindustan Housing Factory Limited, New

[Shri Uma Shankar Dixit]

Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT—3361/72]

(2) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1970-71.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—3362/72].

NOTIFICATIONS UNDER HIGH COURT JUDGES CONDITIONS OF SERVICE ACT, 1954

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954 :—

(1) The High Court Judges (Amendment) Rules, 1972, published in Notification No. G. S. R. 336 (E) in Gazette of India dated 12th July, 1972.

(2) The High Court Judges Travelling Allowance (Amendment) Rules, 1972, published in Notification No. G. S. R. 841 in Gazette of India dated the 22nd July, 1972.

[Placed in Library. See No. LT—3363/72].

PUNJAB MOTOR VEHICLES (CHANDIGARH AMENDMENT) RULES, 1971 ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table—

(1) A copy of the Punjab Motor Vehicles (Chandigarh Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. 11935—HII (2)/71/29169 in Chandigarh Administration Gazette dated the 1st January

1972, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT—3364/72].

ANNUAL REPORT OF THE INDIAN STANDARDS INSTITUTION, NEW DELHI

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) : I beg to lay on the Table a copy of the Annual Reports (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1970-71. [Placed in Library. See No. LT-3365/72].

SIXTH AMENDMENT TO L.A.S. (PAY) RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to re-lay on the Table a copy of the Sixth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G S R. 281 (E) in Gazette of India dated the 20th May, 1972, under sub-section (2) of section 3 of the All India Services, Act, 1951. [Placed in Library. See No. LT-3124/72].

FOOD CORPORATION (SECOND AMENDMENT) RULES, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table a copy of the Food Corporation (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G. S. R. 343 (E) in Gazette of India dated the 18th July, 1972, under sub-section (3) of section 44 of the Food Corporation Act, 1964. [Placed in Library. See No. LT-3366/72].

NOTIFICATION UNDER COMPANIES ACT, TARIFF COMMISSIONS REPORT (1971) re-VANASPATI INDUSTRY AND GOVT.'S RESOLUTION THEREON ETC.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : I beg to lay on the Table—

(1) A copy each of the following Not-